

M/s. B. N. Rath -
 B. Senapati
 J. Rath
 S. K. Jolly
 S. Mohanty
 P. S. Samantary

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A./F.A./R.A.No. 602 199

Birakishore Nayak Applicant (s)

Versus

Union of India & Ors Respondent (s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
1.	19.8.96	16.8 96. REGISTER <i>[Signature]</i> Registrar Heard Shri B.N. Rath learned counsel for the applicant. He wants to withdraw this application with liberty to file a fresh petition after gathering more facts and if there is a cause of Prayer allowed. Petition is treated as withdrawn & accordingly action arising thereby. Copy of this order be handed over to the Senior Standing Counsel for the Respondents. <i>[Signature]</i> Member (Admn.)	2 po for Rs 50/- has been filed. <i>[Signature]</i> 16/8/96. Fe Regn Pl. <i>[Signature]</i> 16/8/96 <i>[Signature]</i> 16/8/96 For Admn. & IO. Pl. <i>[Signature]</i> 16/8/96. Bench.